CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No.234/2003
WITH
O.A. No.235/2003

This the 30th day of January, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Shankar Prasad, Member (A)

OA 234/2003

Shri Surinder Verma
S/o Shri H.P. Saxena,
Aged 68 years,
R/o House No.58, Pocket No.G-21,
Sector-7, Rohini, Delhi. .....Applicant
(By Advocate : Shri S.P. Chadha)

Versus

1. The Lt. Governor,
Govt. of NCT of Delhi,
Through Chief Secretary,
Delhi Sachivalya, Vikas Marg,
New Delhi.

2. The Director,
Social Welfare,
Govt. of NCT of Delhi.
Vikas Marg, New Delhi.

3. The Commissioner, Sales Tax,
Govt. of NCT of Delhi.
Vikas Marg,
I.P. Estate, New Delhi.

4. The Secretary,
Ministry of Home Affairs,
(Through Director CPS)
North Block, New Delhi. ....Respondents

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ORDER (ORAL)

Shri Justice V.S. Aggarwal, Chairman :

By this common order, we proceed to dispose of these two OAs (OA 234/2003 and OA 235/2003). The identical question is involved and, therefore, these can be disposed of together.

2. The applicant seeks that it be declared that the respondents have abandoned the chargsheet of 28.7.1992 and memo of charges be quashed.

3. During the course of the submissions, as it is also apparent from the perusal of the original applications, it was not in dispute that the inquiry has since been completed and the report has been submitted. The learned counsel has fairly conceded that the matter now is under consultation with the Union Public Service Commission. However, he has pointed out that it is a stale matter and the applicant had retired many years ago i.e. in the year 1992 but the disciplinary authority had not passed any order in this regard.

4. At this stage, when the rights of the respondents are not likely to be affected, we deem it

unnecessary to issue any show cause notice to them while disposing of the present original applications.

5. It is directed that the disciplinary authority of the applicant within three months from the date of receipt of the certified copy of the present order would take care and pass appropriate order in this regard in accordance with law.

6. By way of abundant caution, we make it clear that nothing said herein should be taken as an expression of opinion on the merits of the present case.

7. Subject to aforesaid, the both OAs are disposed of at the admission stage itself.

8. Let a copy of this order be placed in OA No.235/2003.

Shankar Prasad
(Shankar Prasad)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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